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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI
PH: 011-23392023, email: slaw@nic.in

No. F.5(765)/LJ&LA/Lit/2025/ 6046-6060

Dated:- 20/06/2025

SUBJECT: EMPANELMENT AS GOVERNMENT COUNSEL IN DELHI HIGH COURT (CIVIL), DISTRICT COURTS, NGT AND AT VAT /GSTAT & HIGH COURT OF DELHI (FOR TAX RELATED MATTERS) FOR GNCT OF DELHI.

Please find enclosed herewith an advertisement which has already been published in leading National Newspapers (English & Hindi) in connection with above mentioned subject, with request to display the same at notice board of Bar Associations/Bar Council of Delhi for general awareness amongst the advocates.



(RAVINDRA SINGH)
DEPUTY SECRETARY(LIT)

To

1. The Registrar General, Hon'ble High Court of Delhi, Shershah Road, Justice SB Marg, New Delhi, with the request to upload the information on the website of Delhi High Court.
- ✓ 2. Sh. Sunil Kumar Sharma, DHJS, Chairman, IT & Digitization, Delhi District Courts, Room No. 218, Rouse Avenue Court Complex, New Delhi, with the request to upload the information on the website of Delhi District Courts.
3. The President, Hon'ble Delhi High Court Bar Association, D-301, 6, Aurangzeb Road, New Delhi-110011.
4. The President, Hon'ble NGT Bar Association, Faridkot House, Copernicus Marg, New Delhi - 110001
5. The Chairman, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-49.
6. The President, Dwarka Bar Association, Dwarka Court Complex, Sector-10, Dwarka, Delhi.
7. The President, New Delhi Bar Association (Patiala House Courts), Patiala House Court Complex, New Delhi-110001
8. The President, Rouse Avenue District Court Bar Association (Rouse Avenue Court), Utility Block, District Court Rouse Avenue, Deen Dayal Upadhyay Marg, New Delhi-110002
9. The President, Delhi Bar Association (Tis Hazari Courts), Chamber No. 724, Western Wing, Tis Hazari Court Complex, Delhi.
10. The President, Saket Bar Association, Chamber No.278, Saket Court Complex, Saket, Delhi.
11. The President, Shahdara Bar Association (Karkardooma Courts), Delhi
12. The President, Rohini Bar Association, Rohini Court Bar Association, Ground Floor Central Hall Rohini Court Complex, Rohini, Delhi-110085.
13. The President, Sales Tax Bar Association (STBA), Vyapar Bhawan, I P Estate, New Delhi-110002

No. F.5(765)/LJ&LA/Lit/2025/ 6046-6060
Copy for information to:-

Dated:- 20/06/2025

1. The Secretary to Hon'ble Minister (Law), 8th Level, A-Wing, Delhi Secretariat.
2. PS to Principal Secretary (Law, Justice & LA).

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website

Chairman (IT & Digit)
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DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS
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PH: 011-23392023, email: slaw@nic.in

No. F.5(765)/LJ&LA/Lit/2025/ 6015

Dated:- 19/06/2025

NOTICE

SUB: EMPANELMENT AS GOVERNMENT COUNSEL IN DELHI HIGH COURT (CIVIL), DISTRICT COURTS, NGT AND ATVAT /GSTAT & HIGH COURT OF DELHI (FOR TAX RELATED MATTERS) FOR GNCT OF DELHI.

In continuation of the earlier Notice dated 23.05.2025, published in newspapers on 26.05.2025, it is hereby informed that the online portal for empanelment as government counsels is opened afresh, to enable fresh registration and submission of applications by only those eligible advocates, who could not apply earlier.

Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi proposes to empanel advocates as Standing Counsel (Civil)-High Court of Delhi, Additional Standing Counsel (Civil)-High Court of Delhi, Standing Counsel (NGT), Panel Counsel (Civil)-High Court of Delhi, Panel Counsel (NGT), Panel Counsel (District courts) and Panel Counsel (VAT/GST) in ATVAT /GSTAT & High Court of Delhi (for tax related matters) for Government of NCT of Delhi. Eligible and desirous advocates having required qualification and experience may apply through online portal <https://gnctdlaw.delhi.gov.in/>

Qualification & Experience:

Sl. No	Empanelment as	Professional Experience	Educational Qualification	Desirable Skills/Qualifications
1	Standing Counsel (Civil)-High Court of Delhi	Not less than 7 years in Hon'ble Supreme Court/High Court.	Bachelor degree in Law from a recognized university and registration with Bar Council of Delhi (BCD).	Having good communication skills and knowledge of legal practice acquired over a considerable period as mentioned above and should be able to present standards of excellence. It is desirable, without being exhaustive, that the advocacy practice will demonstrate experience in arguing on appeal, a position of leadership in a specialist area of the law and experience in conducting major cases.
2	Additional Standing Counsel (Civil)-High Court of Delhi			
3	Standing Counsel (NGT)	Not less than 7 years in Hon'ble Supreme Court/High Court/NGT.		
4	Panel Counsel (Civil)-High Court of Delhi	Not less than 4 years in the High Court.		
5	Panel Counsel (NGT)	Not less than 4 years in the High Court/NGT		
6	Panel Counsel (District courts)	Not less than 4 years in the High Court/District Courts		
7	Panel Counsel (VAT/GST)	Not less than 4 years in the High Court/ATVAT/GSTAT		

Mode of selection:

1. The selection will be done through interaction conducted by the Selection Committee, constituted for this purpose.
2. After expiry of the last date of submission of the online application, the scrutiny of applications would be done and verification of Enrolment No. will also be done by Bar Council of Delhi. Only short-listed candidates will be called for interaction. Intimation regarding interaction schedule will be sent through email and candidates may also download the same, after logging-in in the online module by which applications are invited.

Pr. Secretary (Law), Govt. of NCT of Delhi reserves the right to accept or reject any application without assigning any reason. The application submitted will not bind this department to consider him/her for selection.

Desirous and eligible advocates/counsels may apply through online portal <https://gnctdlaw.delhi.gov.in/> on or before **27.06.2025 (Friday) at 06:00 P.M.**

THE ADVOCATES/COUNSELS WHO HAVE ALREADY APPLIED IN RESPONSE TO THE EARLIER NOTICE PUBLISHED IN NEWSPAPERS ON 26.05.2025, NEED NOT APPLY AGAIN.

The terms and conditions of appointment are mentioned in Order No. F.5(4)/Lit/2010/DS2Law/578-580 dated 27-04-2010 and fee / remuneration payable to them are mentioned in Order dated 26.06.2008, 03-12-2015 which are available on the official website of this department i.e. <https://law.delhigovt.nic.in>.

The candidates are requested to go through **General Instructions for the candidates to fill the Online Application**, available on the Home page of the portal.



(Ravindra Singh)
DY. SECRETARY (LITIGATION)

H.T. dated 23.06.25

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS
 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI
 PH: 011-23392023, Email: slaw@nctc.in

Dated: 19.06.2025

No. F.5/755/LJ&LA/2025/0015

NOTICE

SUB: EMPANELMENT AS GOVERNMENT COUNSEL IN DELHI HIGH COURT (CIVIL), DISTRICT COURTS, NGT AND AT VAT/GSTAT & HIGH COURT OF DELHI (FOR TAX RELATED MATTERS) FOR GNCT OF DELHI.

In continuation of the earlier Notice dated 28.05.2025, published in newspapers on 26.05.2025, it is hereby informed that the online portal for empanelment as government counsels is opened afresh to enable fresh registration and submission of applications by only those eligible advocates who could not apply earlier. Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi proposes to empanel advocates as Standing Counsel (Civil) High Court of Delhi, Additional Standing Counsel (Civil) High Court of Delhi, Standing Counsel (NGT), Panel Counsel (Civil) High Court of Delhi, Panel Counsel (NGT), Panel Counsel (District Courts) and Panel Counsel (VAT/GST) in AT VAT/GSTAT & High Court of Delhi (for tax related matters) for Government of NCT of Delhi. Eligible and desirous advocates having required qualification and experience may apply through online portal <https://nctdlaw.delhi.gov.in/>.

Qualification & Experience

Sl. No.	Empanelment as	Professional Experiences	Educational Qualification	Desirable Skills/Qualification
1	Standing Counsel (Civil) High Court of Delhi	Not less than 7 years in Hon'ble Supreme Court/High Court	Bachelor degree in Law from a recognized University and registration with Bar Council of Delhi (BCD)	Having good communication skills and knowledge of legal practice acquired over a considerable period as mentioned above and should be able to present standards of excellence. It is desirable without being exhaustive that the advocacy practice will demonstrate experience in arguing on appeal in a position of leadership in a specialist area of the law and experience in conducting major cases.
2	Additional Standing Counsel (Civil) High Court of Delhi	Not less than 7 years in Hon'ble Supreme Court/High Court	Bachelor degree in Law from a recognized University and registration with Bar Council of Delhi (BCD)	Having good communication skills and knowledge of legal practice acquired over a considerable period as mentioned above and should be able to present standards of excellence. It is desirable without being exhaustive that the advocacy practice will demonstrate experience in arguing on appeal in a position of leadership in a specialist area of the law and experience in conducting major cases.
3	Standing Counsel (NGT)	Not less than 7 years in Hon'ble Supreme Court/High Court/NGT	Bachelor degree in Law from a recognized University and registration with Bar Council of Delhi (BCD)	Having good communication skills and knowledge of legal practice acquired over a considerable period as mentioned above and should be able to present standards of excellence. It is desirable without being exhaustive that the advocacy practice will demonstrate experience in arguing on appeal in a position of leadership in a specialist area of the law and experience in conducting major cases.
4	Panel Counsel (Civil) High Court of Delhi	Not less than 4 years in the High Court	Bachelor degree in Law from a recognized University and registration with Bar Council of Delhi (BCD)	Having good communication skills and knowledge of legal practice acquired over a considerable period as mentioned above and should be able to present standards of excellence. It is desirable without being exhaustive that the advocacy practice will demonstrate experience in arguing on appeal in a position of leadership in a specialist area of the law and experience in conducting major cases.
5	Panel Counsel (NGT)	Not less than 4 years in the High Court/NGT	Bachelor degree in Law from a recognized University and registration with Bar Council of Delhi (BCD)	Having good communication skills and knowledge of legal practice acquired over a considerable period as mentioned above and should be able to present standards of excellence. It is desirable without being exhaustive that the advocacy practice will demonstrate experience in arguing on appeal in a position of leadership in a specialist area of the law and experience in conducting major cases.
6	Panel Counsel (District Courts)	Not less than 4 years in the High Court/District Courts	Bachelor degree in Law from a recognized University and registration with Bar Council of Delhi (BCD)	Having good communication skills and knowledge of legal practice acquired over a considerable period as mentioned above and should be able to present standards of excellence. It is desirable without being exhaustive that the advocacy practice will demonstrate experience in arguing on appeal in a position of leadership in a specialist area of the law and experience in conducting major cases.
7	Panel Counsel (VAT/GST)	Not less than 4 years in the High Court/ATVAT/GSTAT	Bachelor degree in Law from a recognized University and registration with Bar Council of Delhi (BCD)	Having good communication skills and knowledge of legal practice acquired over a considerable period as mentioned above and should be able to present standards of excellence. It is desirable without being exhaustive that the advocacy practice will demonstrate experience in arguing on appeal in a position of leadership in a specialist area of the law and experience in conducting major cases.

Mode of selection:

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 - After expiry of the last date of submission of the online application, the scrutiny of applications would be done and verification of Empanelment No. will also be done by Bar Council of Delhi. Only short-listed candidates will be called for interaction. Intimation regarding interaction schedule will be sent through email and candidates may also download the same after logging-in in the online module by which applications are invited.
- P. Secretary (Law) Govt. of NCT of Delhi reserves the right to accept or reject any application without assigning any reason. The application submitted will not bind this department to consider him/her for selection.
- Desirous and eligible advocates/counsels may apply through online portal <https://nctdlaw.delhi.gov.in/> on or before 27.06.2025 (Friday) at 06:00 P.M.

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DIP/Shabdanti/Classified

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(Ravindra Singh)
 DY. SECRETARY (LITIGATION)

New Delhi